

THE SALARIES AND ALLOWANCES OF OFFICERS OF
PARLIAMENT (AMENDMENT) ACT, 1998

No. 26 OF 1998

[20th August, 1998.]

An Act further to amend the Salaries and Allowances of Officers of
Parliament Act, 1953.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as
follows:—

Short title and
commence-
ment.

1. (1) This Act may be called the Salaries and Allowances of Officers of Parliament
(Amendment) Act, 1998.

(2) It shall be deemed to have come into force on the 1st day of January, 1996.

Amendment of
section 3.

2. In the Salaries and Allowances of Officers of Parliament Act, 1953 (hereinafter
referred to as the principal Act), for sub-section (1), the following sub-section shall be
substituted, namely:—

20 of 1953.

“(1) There shall be paid to the Chairman of the Council of States a salary of
forty thousand rupees per mensem.”

Amendment of
section 5.

3. In section 5 of the principal Act, the words “the Chairman of the Council of States
and” shall be omitted.